

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 25th day of May, 2004.

Original Application No. 1055 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. S.K. Hajra, Member- A.

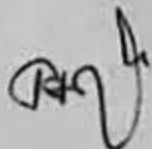
1. Smt. Vandana Singh a/a 23 years wife of Sri Rana Ajay Singh, R/o Vill. and Post- Santoshpur vaya Bakhira, Distt. Sant Kabir Nagar.
2. Vijay Singh aged about 20 years son of Sri Surya Naresh Singh, Resident of Village and Post Office-Santoshpur, Vaya-Bakhira, District Sant Kabir Nagar.
3. Davendra Kumar aged about 39 years, son of late Sri Girija Shankar Tripathi, Resident of Village and post Office-Rayath, District Basti.
4. Bhagwan Nath Tripathi aged about 40 years, son of Sri Vijnal Mani Tripathi, Resident of Village and Post Office-Bangawa, District Sant Kabir Nagar.
5. Om Prakash aged about 41 years, Son of Sri Surya Narayan Mishra, Resident of Village and Post Office Bansi, Vaya- Kaptanganj, District Basti.
6. Rajesh Shanker Mishra aged about 30 years son of Om Prakash Nath Mishra, Resident of Village and Post Office-Kapiyawan District Siddharth Nagar.

.....Applicants.

(By Advocate : Sri H.P. Mishra/Sri J.N. Tripathi)

Versus.

1. Union of India through the Secretary, Ministry of Communication Department of Posts, New Delhi.
2. The Superintendent of Post Offices,



Division Basti/Sant Kabir Nagar.

3. The Superintendent of Post Offices,
Division Siddharth Nagar.
4. Assistant Superintendent of Post Offices,
Division- Basti/ Sant Kabir Nagar.
5. Assistant Superintendent of Post Offices,
Division- Siddharth Nagar.

.....Respondents.

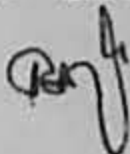
(By Advocate : Sri R.C. Joshi)

O R D E R

By Hon'ble Mr. Justice S.R. Singh, V.C.

The applicants herein were appointed as substitute G.D.S/B.P.M. It is alleged that since their appointment, they are discharging their duties with full satisfaction to their superiors. The relief claimed herein is that the respondents may be directed to regularise the services of the applicants on their respective posts and pay regular pay scale. In opposition to the O.A, the respondents have filed counter reply stating therein that a policy decision to dis-continue the prevailing system of appointing substitute G.D.S has been taken and, therefore, the applicants are not entitled to continue on the post as substitute. In this connection reliance has been placed on the letter dated 05.09.2003 the validity of which was the subject matter of challenge in O.A No. 1075/03 and O.A No. 1109/03.

2. Having heard counsel for the parties and regard being had to the order passed in O.A Nos. 1075/03 and 1109/03, the present O.A is disposed of with direction that in case the applicants file representation alongwith documents in support of their claim for regularisation, the competent authority shall look into their grievances and take appropriate decision in accordance with the scheme ^{of regularisation} if any, within a period of 2 months from the date of receipt of representation.



It is made clear that pending decision of the representation ,
the applicants may be allowed to continue, if they have
not been dis-engaged by now.

3. Accordingly the O.A is disposed of with no order
as to costs.

Sankar K. Hays
Member- A.

Raj
Vice-Chairman.

/Anand/